

ITEM NO.11

COURT NO.10

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5880/2023

(Arising out of impugned final judgment and order dated 29-04-2021 in MA No. 1038/2017 03-08-2021 in RP No. 467/2021 passed by the High Court Of M.p At Gwalior)

BRAKHBHAN @ BRAJBHAN

Petitioner(s)

VERSUS

NATIONAL INSURANCE CO. LTD. & ORS.

Respondent(s)

(IA No.55747/2024-CONDONATION OF DELAY IN FILING and IA No.55749/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.55750/2024-EXEMPTION FROM FILING O.T. and IA No.55748/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Yadunandan Bansal, Adv.
Dr. Ravinder Kumar Singh, Adv.
Mr. Suman Shekhar Jha, Adv.
Ms. Shalini Jain, Adv.
Mr. Harisha S.R., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER